



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

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OA.350/00075/2016

Date of Order 22.07.2016.

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

S.Rathi Murugan
Vs.
Education (A&N)

For the Applicant : Mr. PC Das, Counsel
Ms. T. Maity, Counsel

For the Respondents : Mr. SK Ghosh, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

Heard both:

2. It appears from the transfer order dated 01.04.2016 as contained in Annexure A-12 of the OA that the applicant has been transferred from SSS Bathubasti to SSS Kapanga, Katchal where he served 6 and half years against tenure of one year as per the transfer policy of Administration. The applicant had prayed before the Secretary-cum-Director (Education), A&N Administration for his transfer to any other Zone not Zone-I as he completed his tenure in the said Zone-I to which Kapang/Katchal belongs. The said representation dated 11.04.2016 is yet to be disposed of by the authorities.

3. In view of the genuine grievance of the applicant since he had already served at Kapang/Kachal, we dispose of the matter with a direction upon the respondent no. 4 to consider the prayer of the applicant, as made on 11.04.2016, to transfer him at

Rangat/Maya Bandar as prayed for in the representation as also by the ld. counsel at the bar, and to pass an appropriate reasoned and speaking order within a period of one month from the date of communication of this order.

4. Till such time the applicant shall be on leave.
5. Urgent Xerox copy of this order be handed over to the ld. counsel for both the parties.

(Jaya Das Gupta)
Member (A)

(Bidisha Banerjee)
Member (J)

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